

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION NO. 148 OF 2022 (SZ)

Dr. Sushmitha
No. C-302,
Radiance Mandarin Apartment,
Thoraipakkam,
Chennai - 600 096

... Applicant

Versus

The Member Secretary,
State Level Environment Impact Assessment Authority,
& 9 Others

... Respondents

ADDITIONAL TYPED SET OF PAPERS

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Dated at Chennai on this the 11th day of January 2023


COUNSEL FOR APPLICANT

**M/s. S SENTHIL
N ZAHID AHMED
COUNSEL FOR APPLICANT**

**No.225, LAW CHAMBERS,
MADRAS HIGH COURT,
CHENNAI.**



TAMILNADU POLLUTION CONTROL BOARD
CONSENT ORDER NO. E.151

PROC. No. DEE/TNPCB/KAR/F.1125/OS/A/2012 Dated: 31.8.2012

Sub: TNPC Board Consent for Establishment - Messers Sri Rathinagiriswarar Blue Metals, S.F.No.2/1, Sivayam North Village, Krishnarayapuram Taluk, Karur District for the establishment or take steps to establish the Industry under section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987

Ref: 1. Your application dt.23.8.2012
2. FIR No. DEE/TNPCB/KAR/F.1125/OS/2012 dt.31.8.2012

Consent to establish or take steps to establish is hereby granted under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 and the rules and orders there under to

The Proprietor,
M/s. Sri Rathinagiriswarar Blue Metals

(hereinafter referred to as 'The Applicant') authorizing him to establish or take steps to establish the industry in the site mentioned below

S.F.No.2/1,
Sivayam North Village
Krishnarayapuram Taluk
Karur District

1

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

This consent to establish is valid for **TWO** years or till the industry obtains consent to operate under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subjected to the special and general conditions enclosed.

DISTRICT ENVIRONMENTAL ENGINEER,
TAMIL NADU POLLUTION CONTROL BOARD,
KARUR

To

The Proprietor,
M/s. Sri Rathinagiriswarar Blue Meta
S.F.No.2/1,
Sivayam North Village
Krishnarayapuram Taluk
Karur District.

Copy to:

The Commissioner, Krishnarayapuram Panchayat Union, Karur District.

Copy submitted to the Member Secretary, TNPCB, Karur

2

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD
SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for manufacture of products/by products (Col 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to notice of the Board and fresh consent has to be obtained.

Sl.No.	Description	Quantity/Month
1.	Products Blue metal jelly and chips of Various sizes 1 1/2 " 3/4 " , 1/2" & 1/4 "	3400 T/month

2. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

Outlet No.	Description of Outlet	Maximum Daily discharge in KLD	Point of disposal
<u>1</u>	Sewage	0.40 KLD	On Industry's own land
<u>2</u>	Trade Effluent	-	-

3. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment plant as indicated

Sl.No	Name of the treatment unit	Dimension in M	No. of units
01	Septic tank	2.4x1.2x1.82m	1
02	Soak pit proposed for sewage	1.3 O x 1.60	1

4. The unit shall provide septic tank with soak pit as proposed and operate the same efficiently and continuously so as to achieve the standards prescribed by the Board
5. The unit shall ensure that no trade effluent is proposed to be generated at any stage of the manufacturing process.
6. The unit shall dispose the solid wastes then and there without accumulation

3

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD
GENERAL CONDITIONS

1. The above consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the consent to operate
2. The industry shall make a request for grant of consent to operate at least thirty days before the commissioning of trial production.
3. The unit shall construct compound wall around the boundary of the unit.
4. Samples of the water from the wells or any other nearby water sources have to be taken by the unit and get them analyzed by the Board Laboratory to develop base line data to assess the existing water quality.
5. The unit shall provide an alternate power source along with separate energy meter for the Effluent Treatment Plant to ensure continuous operation of the Effluent Treatment Plant.
6. The consent does not authorize or approve the construction of any physical structures or facilities, or the undertaking of any work in any natural watercourse.
7. Any change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
8. The unit shall comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (if applicable)
9. Consent to operate will not be issued unless the unit complies all the conditions of consent establish.
10. In case there is any change in the management, the unit shall inform the change with relevant document immediately.


DISTRICT ENVIRONMENTAL ENGINEER,
TAMIL NADU POLLUTION CONTROL BOARD,
KARUR

4

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. E.151



PROC. No. DEE/TNPCB/KAR/F.1125/OS/W/2012/ Dated: 31.8.2012

Sub: TNPC Board Consent for establishment - Messers Sri Rathinagiriswarar Blue Metals, S.F.No.2/1, Sivayam North Village, Krishnarayapuram Taluk, Karur District for the establishment or take steps to establish the Industry under section 25 of the Water (Prevention and Control of Pollution) Act, 1974, as amended in 1988 (Central Act 53 of 1988)

Ref: 1. Your application dt.23.8.2012
2. FIR No. DEE/TNPCB/KAR/F.1125/OS/2012 dt.31.8.2012

Consent to establish or take steps to establish is hereby granted under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 53 of 1988) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Proprietor,
M/s. Sri Rathinagiriswarar Blue Metals

(hereinafter referred to as 'The Applicant') authorizing him to establish or take steps to establish the industry in the site mentioned below

S.F.No.2/1,
Sivayam North Village
Krishnarayapuram Taluk
Karur District

1

POLLUTION PREVENTION PAYS

அகம் தூயமை வாய்மைக்கு! புறம் தூயமை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

This consent to establish is valid for TWO years or till the industry obtains consent to operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 whichever is earlier.


DISTRICT ENVIRONMENTAL ENGINEER,
TAMIL NADU POLLUTION CONTROL BOARD,
KARUR

To

The Proprietor,
M/s. Sri Rathinagiriswarar Blue Metals
S.F.No.2/1,
Sivayam North Village
Krishnarayapuram Taluk
Karur District

Copy to:

The Commissioner, Krishnarayapuram Panchayat Union, Karur District.

Copy submitted to the Member Secretary, TNPCB, Karur

2

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD
SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for manufacture of products/by products (Col 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to notice of the Board and fresh consent has to be obtained.

Sl.No.	Description	Quantity/Month
1.	Products Blue metal jelly and chips of Various sizes 1 ½ " ¾ " , ½" & ¼ "	3400 T/month
	By Products	-----

2. This consent to establish is valid for establishing the facility with the below mentioned emissions/noise sources along with the control measures and /or stack. Any change in the emission source (control measures/ change in stack height) has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

Sl.No	Source	Air Pollution Control Measures	Stack Height in m	Additional facilities to be provided	Maximum discharge in M ³ /Hr
-	-	-	-	-	-



TAMILNADU POLLUTION CONTROL BOARD

3. The unit Shall install the following Air Pollution Control equipments/ Measures for the control of emission generated from the various sources of the plant.

A. For Suspended Particulate Emission

S.No	Source Equipment	Details Control measures
1.	Jaw crusher – 3 Nos.	Water spray and enclosures
2.	Rotary Screen – 2 Nos	MS Cover
3.	Conveyors	GI sheet cover.
4.	Powder conveyor drop point	MS Box
5.	D.G.Set 320 KVA	Exhaust pipe

B. For Fugitive Emission

S.No	Source	Details of Control measures
1.	Jaw crusher – 3 Nos.	Water spray and enclosures
2.	Rotary Screen – 2 Nos	MS Cover
3.	Conveyors	GI sheet cover.
4.	Powder conveyor drop point	MS Box
5.	D.G.Set 320 KVA	Exhaust pipe

4. The unit shall provide APC measures as per NEERI Norms (vide Annexure) as Proposed.
5. The unit shall provide enclosures to the jaw crushers. The entire conveyor belt shall be covered with GI Sheet. Telescopic chute is to be provided at the end of the product unloading conveyor so as to adjust the length according to the size of heap.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

6. The unit shall ensure that an area of 50 meters should be kept around the crusher with a 10 meter green belt at the periphery.
7. The unit shall continue to develop green belt (thick canopy) of evergreen high foliage type neem, tamarind, gold mohar within/outside the boundary of the unit.
8. The unit shall provide compound wall/ windnet arrestor of 20 feet height all around the unit premises.
9. The unit shall provide water sprinkler arrangement at appropriate location including transfer points.
10. The unit should install the crusher at a distance of 500 meters away from the nearest habitation.

DISTRICT ENVIRONMENTAL ENGINEER,
TAMIL NADU POLLUTION CONTROL BOARD,
KARUR

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The above consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the consent to operate
2. The industry shall make a request for grant of consent to operate at least thirty days before the commissioning of trial production.
3. Any change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit shall comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (if applicable)
5. Consent to operate will not be issued unless the unit complies all the conditions of consent establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant document immediately.


DISTRICT ENVIRONMENTAL ENGINEER,
TAMIL NADU POLLUTION CONTROL BOARD,
KARUR

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!

TAMILNADU POLLUTION CONTROL BOARD

By Registered Post with Acknowledgement Due
(This document contains 5 Pages)

CTO CONSENT ORDER NO. : O 427/RS/KAR

Proceedings No. : F. KAR1125/RS/DEE/TNPCB/KAR/A/2014 dated: 09.12.2014

Sub: Tamil Nadu Pollution Control Board - CONSENT TO OPERATE - M/s. Sri Rathinagiriswarar Blue Metals, S.F.No. 2/1, SIVAYAM North Village, KRISHNARAYAPURAM Taluk, Karur District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) - Issued- Reg.

Ref: 1. Consent to Establish Proc. No. DEE/TNPCB/KAR/F.1125/OS/A/2012 dated: 31.08.2012
2. Unit's letter for CTO dated: 22.04.2014
3. F.I.R. No.: F.KAR1125/RS/DEE/KAR/2014 dated: 18.11.2014
4. Minutes of the ZLCCC meeting (Madurai) dated: 03.12.2014

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s Sri Rathinagiriswarar Blue Metals,
S.F. No. 2/1, SIVAYAM North Village,
KRISHNARAYAPURAM TALUK,
Karur District

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for a period ending with the 31.03.2015

(Thirty First March Two Thousand Fifteen)

P. Manojan
District Environmental Engineer
Tamil Nadu Pollution Control Board
Karur

To
The Proprietor,
M/s Sri Rathinagiriswarar Blue Metals,
S.F.No. 2/1, Sivayam North Village, Krishnarayapuram Taluk, Karur District.

Copy to
1. The Commissioner, KRISHNARAYAPURAM Panchayat Union, KRISHNARAYAPURAM Taluk, Karur District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. File

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு. புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of prod (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quat has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
a. Main Products manufactured:			
1.	Blue Metal Jelly and chips of various sizes 1 1/2", 3/4", 1/2" & 1/4"	3400	T/Month
b. By/Intermediate products manufactured: Nil			

2. This consent to operate is valid for operating the facility with the below mention emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

Sl. No.	Source of Emission	APC measures provided	Point of Discharge- Stack height (in metres)	Additional facilities to be provided	Maximum discharge in cubic metre/hr.
1.	D.G Set 320 KVA	Exhaust Pipe	3		

3.(a) The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.No.	Parameter	Unit	Tolerance limits					
			Chimney/Stack number					
			(1)	(2)	(3)	(4)	(5)	(6)
SPM, SO _x , NO _x , CO								

The unit shall adhere to the standards prescribed by the Board from time to time.

3.(b) The Ambient Air in the Industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below :

Sl. No.	POLLUTANT	TIME WEIGHTED AVERAGE	UNIT	TOLERANCE LIMITS	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1	Sulphur Dioxide (SO ₂)	Annual	microgram/m ³	50	20
		24 Hours	microgram/m ³	80	80
2	Nitrogen Dioxide (NO ₂)	Annual	microgram/m ³	40	30
		24 Hours	microgram/m ³	80	80
3	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual	microgram/m ³	60	60
		24 Hours	microgram/m ³	100	100
4	Particulate	Annual	microgram/m ³	40	



TAMILNADU POLLUTION CONTROL BOARD

	Matter (Size Less than 2.5 micro M) or PM _{2.5}	24 Hours	microgram/m ³	60	60
5.	Ozone (O ₃)	8 Hours	microgram/m ³	100	100
		1 Hour	microgram/m ³	180	180
6.	Lead (Pb)	Annual	microgram/m ³	0.5	0.5
		24 Hours	microgram/m ³	1.0	1.0
7.	Carbon Monoxide (CO)	8 Hours	milligram/m ³	02	02
		1 Hour	milligram/m ³	04	04
8.	Ammonia (NH ₃)	Annual	microgram/m ³	100	100
		24 Hours	microgram/m ³	400	400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	05	05
10.	Benzo(a) Pyrene (BaP) particulate phase only	Annual	nanogram/m ³	01	01
				06	06
11.	Arsenic (As)	Annual	nanogram/m ³	20	20
12.	Nickel (Ni)	Annual	nanogram/m ³		

3(c). The Ambient Noise Level in the Industrial plant area shall not exceed the limits prescribed below:

Limits
In
dB(A)

Day Time
(6 A.M. to 10 P.M.)

Night Time
(10 P.M. to 6 A.M.)

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material in manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of Board officials during inspection.
- Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl. No. 3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer, Board of the concerned District/Assistant Environmental Engineer of the Board immediately and subsequently by Post with full details of such upset condition.

POLLUTION PREVENTION FAYS

ஆகும் துயிர்மை வாய்மைக்கு, உயிர் துயிர்மை வாய்மைக்கு!

TAMILNADU POLLUTION CONTROL BOARD

8. The occupier shall always comply and carryout the order/directions issued by the Consent Order and from time to time without any negligence. The occupier shall be as per provisions of the Act in case of non compliance of any order/directions issued.
9. The unit shall operate the dust suppression and control system comprising sprinkler arrangements, enclosures to the Jaw Crushers and vibrating screen sheet silo for the powder collection continuously and ensure that the unit shall satisfy the emission standards prescribed by the Board.
10. The unit shall operate and maintain the APC measures provided control efficiently so as to bring the quality of emission to satisfy the standards prescribed board.
11. The unit shall not increase the production without prior consent of the Board.
12. The unit shall maintain and continue to develop green belt by planting trees.
13. Periodical cleaning of the water spray nozzle should be carried out to avoid clogging.
14. The unit shall maintain the wind net arrester/Compound wall around the unit premises.


 District Environmental Engineer
 Tamil Nadu Pollution Control Board
 09/12/14

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for the renewal of consent at least 60 days before the date of expiry of this Consent Order with all the required particulars ensuring that there is no change in production and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under the (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall provide and maintain an alternate power supply along with a separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.



TAMILNADU POLLUTION CONTROL BOARD

6. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
7. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
8. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
9. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
10. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
11. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
12. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
13. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
14. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
15. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

R. Manoj
District Environmental Engineer
Tamil Nadu Pollution Control Board
Karur

2/12/14



TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 150821456262

DATED: 24/07/2015.

PROCEEDINGS NO.F.0116KAR/RS/DEE/TNPCB/KAR/A/2015 DATED: 24/07/2015

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. SRI RATHINAGIRISWARAR BLUE METALS , S.F.No. 2/1, SIVAYAM village, Krishnarayapuram Taluk and Karur District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

REF: 1. CTO Proc. No.F.KAR1125/RS/DEE/TNPCB/KAR/W&A/2014 dated: 09.12.2014

2. RIR No. F.0116KAR/R/S/AE/KAR/2015 dated: 23.07.2015

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The The Proprietor
M/s.SRI RATHINAGIRISWARAR BLUE METALS,
S.F.No. 2/1,
SIVAYAM village,
Krishnarayapuram Taluk,
Karur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending June 30, 2016

**District Environmental Engineer,
Tamilnadu Pollution Control Board,
KARUR**

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Blue Metal Jelly and chips of Various Sizes ranging from 1 1/2", 3/4", 1/2" & 1/4"	3400	T/M

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Jaw Crusher- 3 Nos	Water Spray and Enclosures		
2	Rotary Screen	MS Cover		
3	Powder Conveyor drop point	MS Box		
4	Conveyors	GI Sheet		
5	DG Set-320 KVA	Exhaust Pipe	3.0	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

Additional Conditions:

- The unit shall operate and maintain the APC measures continuously and efficiently so as to comply with the standards prescribed by the Board.
- The unit shall not increase its production without prior consent of the Board.
- The unit shall adhere to the AAQ/Emission standards prescribed by the Board.
- The unit shall adhere to the Ambient Noise Level standards prescribed by the Board.
- The unit shall continue to develop the green belt within its premises.

**District Environmental Engineer,
Tamilnadu Pollution Control Board,
KARUR**

To
The Proprietor,
M/s.SRI RATHINAGIRISWARAR BLUE METALS,
SF No.2/1,SIVAYAM NORTH VILLAGE,KRISHNARAYAPURAM TALUK,KARUR DISTRICT.,
Pin: 639120

Copy to:

- The Commissioner, KRISHNARAYAPURAM-Panchayat Union, Krishnarayapuram Taluk, Karur District .
- Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
- Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Maduri for favour of kind information.
- File

TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 170828092308

DATED: 09/02/2017.

PROCEEDINGS NO.F.0116KAR/OS/DEE/TNPCB/KAR/A/2017 DATED: 09/02/2017

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. SRI RATHINAGIRISWARAR BLUE METALS , S.F.No. 2/1, SIVAYAM village, Krishnarayapuram Taluk and Karur District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

REF: 1.CTO Proc. No.F.KAR1125 /RS/DEE/TNPCB/KAR/W&A/2014 dated: 09.12.2014
2.Latest RCO Proceedings No.F.0116kar/Rs/Dee/Tnpcb/Kar/W&A/2015 Dated: 24/07/2015.
3.Unit's application for RCO through OCMMS dated 1.02.2017.
4.IR.No : F.0116KAR/OS/AE/KAR/2017 dated 08/02/2017

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s.SRI RATHINAGIRISWARAR BLUE METALS,
S.F.No. 2/1,
SIVAYAM village,
Krishnarayapuram Taluk,
Karur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2018

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
4			
Product Details			
1.	Blue Metal Jelly and chips of Various Sizes ranging from 1 1/2", 3/4", 1/2" & 1/4"	3400	T/M

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Jaw Crusher- 3 Nos	Water Spray and Enclosures		
2	Rotary Screen	MS Cover		
3	Powder Conveyor drop point	MS Box		
4	Conveyors	GI Sheet		
5	DG Set-320 KVA	Exhaust Pipe	3.0	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

3. The unit shall adhere to the AAQ/Emission standards prescribed by the Board.
4. The unit shall adhere to the Ambient Noise Level standards prescribed by the Board.
5. The unit shall continue to develop the green belt within its premises.
6. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law".

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

To
The Proprietor,
M/s.SRI RATHINAGIRISWARAR BLUE METALS,
SF No.2/1,SIVAYAM NORTH VILLAGE,KRISHNARAYAPURAM TALUK,KARUR DISTRICT.,
Pin: 639120

C to:

1. Commissioner, KRISHNARAYAPURAM-Panchayat Union, Krishnarayapuram Taluk, Karur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Triuchirappalli for favour of kind information.
4. File

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**

TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1908221564907 DATED: 08/03/2019.

PROCEEDINGS NO.F.0116KAR/OS/DEE/TNPCB/KAR/A/2019 DATED: 08/03/2019

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT -M/s. SRI RATHINAGIRISWARAR BLUE METALS , S.F.No. 2/1, SIVAYAM village, Krishnarayapuram Taluk and Karur District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) -Issued- Reg.

REF: 1.CTO Proc.No.F.KAR/1125/RS/DEE/TNPCB/KAR/W&A/2014 Dated:09.12.2014,
2.Latest RCO.Proc.No.F.0116KAR/OS/DEE/TNPCB/KAR/W&A/2017 Dated:09.02.2017
3.Unit's Application for RCO through OCMMS.Dated:27.02.2019.
4.IR No.F.0116KAR/OS/AEE/KAR/2019 Dated:06.03.2019.

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s.SRI RATHINAGIRISWARAR BLUE METALS,
S.F.No. 2/1,
SIVAYAM village,
Krishnarayapuram Taluk,
Karur District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2024

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Blue Metal Jelly and chips of Various Sizes ranging from 1 1/2", 3/4", 1/2" & 1/4"	3400	T/M

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Jaw Crusher-3 Nos	Water Spray and Enclosures	0	-
2	Vibrating Screens	MS Cover With Closed Shed	0	-
3	Powder Conveyor drop point	MS Box	0	-
4	DG Set-320 KVA	Acoustic enclosures with stack	3.0	-
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	All Vehicle Movement Area	Fugitive	Water Sprinklers	
2.	DG Set-320 KVA	Noise	Acoustic Enclosures	

prescribed by the Board.

2. Periodical cleaning of water spray nozzle shall be carried out to avoid choking

3. *The unit shall not increase its production without prior consent of the Board.*

4. The unit shall adhere to the AAQ/Emission standards prescribed by the Board.

5. The unit shall adhere to the Ambient Noise Level standards prescribed by the Board.

6. The unit shall continue to develop the green belt within its premises.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR**

To

The Proprietor,

M/s. SRI RATHINAGIRISWARAR BLUE METALS,

SF No.2/1, SIVAYAM NORTH VILLAGE, KRISHNARAYAPURAM TALUK, KARUR DISTRICT.,

Pin: 639120

Copies to:

1.1. Commissioner, KRISHNARAYAPURAM-Panchayat Union, Krishnarayapuram Taluk, Karur District .

2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.

3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.

4. File

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**



**TAMIL NADU POLLUTION CONTROL BOARD
FORM-I**

Application for consent under section 21 of the Air (Prevention and Control of Pollution) Act 1981, as amended (Central Act 14 of 1981)

(See rule 7 of Tamil Nadu Air (Prevention and Control of Pollution) Rules, 1983)

(To be submitted in Duplicate)

1. [a] Full Name of the applicant : M PALANIYANDI
(Occupier of the unit)
- [b] Designation : The Proprietor
- [c] Office address with pin code : SF No.2/1, SIVAYAM NORTH VILLAGE,
KRISHNARAYAPURAM TALUK,
KARUR DISTRICT,639120
- [d] Factory address with pin code : SF No.2/1, SIVAYAM NORTH VILLAGE,
KRISHNARAYAPURAM TALUK,
KARUR DISTRICT,639120
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : srbbluemetals@gmail.com
- [h] Website address :
- [i] Mobile No. : 9787535555
2. Full Name of the Unit : SRI RATHINAGIRISWARAR
BLUE METALS
3. Location of the unit :
 - [a] Survey No/TS No : 2/1
 - [b] Village/Town : SIVAYAM
 - [c] Taluk : KRISHNARAYAPURAM
 - [d] District : Karur
4. Local body Name & Type : KRISHNARAYAPURAM
Panchayat Union
5. Land Status : Owned
Extent of land (in Hectares) :
 - [a] Total : 2.600
 - [b] Build up area : 1.400
 - [c] Solid waste Storage/Disposal area : 0.2
 - [d] Green Belt/Irrigation area : 0.65
 - [e] Vacant area {a-(b+c+d)} : 0.35
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Blue Metal Boulders	40000	T/Month	To manufacturing blue metal Jelly and chips of various sizes and M Sand

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	Diesel	DG Set-320 KVA	0.1			

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Blue Metal Jelly of Various Sizes	40000	T/Month	For Construction and Road works
2.	Blue Metal M-Sand & P-Sand	10000	T/Month	For Construction and Road works
By Products				
Intermediate Products				

9. Manufacturing Process :

The Blue Metal Boulders are fed into the Primary Crusher to obtain the Blue Metal solings. The solings are fed into cone crusher through conveyors. In cone crusher/Secondary Crusher are crushed and the 11/2", 3/4", 1/2" jelly & Chips are obtained by sieving. The remaining jelly are fed into the VSI Crusher in which the powder is obtained on sieving after crushing. The Blue metal powder thus obtained are fed into the Sand washing machine for separation of sand and dust by washing process. The sand thus obtained fed into and conveyor and the dust is carried out with washing water and this wash water is taken to the settling tank. In settling tank the dust gets settled in the bottom of the tank. The water gets collected in the recycled water collection tank. The water is recycled in the process. The dust settled in the settling tank is periodically removed and sent for further use.

10. No. of Employees working per day (including contract workers) : 10
11. Date of commissioning : 01/01/2015
12. (a)Details of Point source emission with stacks :

SL.No.	Stack No	Source	Control Measures	Top dimension	Height above GL	Material of Construction	Exit Gas Velocity	Exit Gas Temp	Max Discharge
1.	1	Primary Crusher	Water Sprinklers with Enclosures	0	0	MS			
2.	2	Secondary Crusher	Water Sprinklers with Enclosures	0	0	MS			
3.	3	Cone Crusher	Water Sprinklers with Enclosures	0	0	MS			
4.	4	VSI Crusher	Water Sprinklers with Enclosures	0	0	MS			
5.	5	Vibrating Screens-2 Nos	MS Cover with Closed Shed	0	0	MS			
6.	6	Powder Collection Tank	MS Box	0	0	MS			
7.	7	Sand washing machine	Water Sprinklers	0	0	MS			
8.	8	DG Set-320 KVA	Acoustic enclosures with stack	0.1	3.0	MS			

12. (b) Details of Fugitive or Noise emission :

SL.No.	Source of Fugitive or Noise emission	Type of emission	Pollution Control Measures	Capacity in HP
1.	All Vehicle Movement Area	Fugitive	Water Sprinklers	
2.	DG Set-320 KVA	Noise	Acoustic Enclosures	

13. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 160.0
14. Cost of Air Pollution Control Measures (Rs. in Lakhs) : 13.0
15. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Varakur	2.0	500
2.	Kulanthaipatti	0.65	200

16. [a] Name of the nearby Roadways : SH-Manaparai-Kulithalai Road
[b] Distance from the site in Kms : 2.0
17. [a] Land use classification of the site : Non-Planned Area
[b] Authority which classified the land use : D T C P
18. Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit : NIL
19. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO
If yes please mention the distance from the unit (In Meter) :
20. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	M.Palaniyandi	Proprietor	SF No.2/1, SIVAYAM NORTH VILLAGE, KRISH NARAYAPURAM TALUK, KARUR DISTRICT- 639120.

List of Documents as per rule:-

1. Auditor Certificate with break up details for the actual Gross fixed Assets (final cost) duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
2. A covering requisition letter stating the status of the industry and Expansion activities clearly. (Attached)
3. Compliance statement on the latest Renewal and CTE-Expansion-special conditions stipulated under Water & Air Acts. (Attached)
4. Comparison statement of the existing and expansion activities in the prescribed format. (Attached)
5. Land Document copy (Attached)
6. Patta Copy (Attached)
7. VAO NOC (Attached)
8. BDO Certificate (Attached)
9. Thasildar Certificate (Attached)
10. Manufacturing Process Details (Attached)
11. Layout Plan Copy (Attached)

12. Site plan and Topo Plan Copy (Attached)
13. DD for Consent fee Rs.35800/= (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under Chapter VI of the Air (Prevention & Control Of Pollution) Act, 1981 as amended.
2. I hereby undertake to make a fresh application for consent in case of change in either of a product/point of discharge or in quantity of emission or of its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

Place :

Date :



**TAMIL NADU POLLUTION CONTROL BOARD
FORM-II**

**Application for consent under section 25/26 of the Water (Prevention and Control of Pollution) Act 1974,
as amended (Central Act 6 of 1974)**

(See rule 26 of Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)

(To be submitted in Duplicate)

1. [a] Full Name of the applicant : M PALANIYANDI
(Occupier of the unit)
- [b] Designation : The Proprietor
- [c] Office address with pin code : SF No.2/1, SIVAYAM NORTH
VILLAGE,
KRISHNARAYAPURAM TALUK,
KARUR DISTRICT,639120
- [d] Factory address with pin code : SF No.2/1, SIVAYAM NORTH
VILLAGE,
KRISHNARAYAPURAM TALUK,
KARUR DISTRICT,639120
- [e] Phone no. with STD code : -
- [f] Fax no. with STD code : -
- [g] Email Id : srbbluemetals@gmail.com
- [h] Website address :
- [i] Mobile No. : 9787535555
2. Full Name of the Unit : SRI RATHINAGIRISWARAR
BLUE METALS
3. Location of the unit :
- [a] Survey No/TS No : 2/1
- [b] Village/Town : SIVAYAM
- [c] Taluk : KRISHNARAYAPURAM
- [d] District : Karur
4. Local body Name & Type : KRISHNARAYAPURAM
Panchayat Union
5. Land Status : Owned
- Extent of land (in Hectares) :
- [a] Total : 2.600
- [b] Build up area : 1.400
- [c] Solid waste Storage/Disposal area : 0.2
- [d] Green Belt/Irrigation area : 0.65
- [e] Vacant area {a-(b+c+d)} : 0.35
6. Details of raw materials used :

SL.No.	Name of the raw material	Quantity	Unit	Principal Use
1.	Blue Metal Boulders	40000	T/Month	To manufacturing blue metal Jelly and chips of various sizes and M Sand

7. Details of fuel used :

SL.No.	Name of fuel	Points of use	Quantity in T/d	Calorific Value	Ash Content	Sulphur Content
1.	Diesel	DG Set-320 KVA	0.1			

8. Details of products manufactured :

SL.No.	Name of the product	Quantity	Unit	End Use
Products				
1.	Blue Metal Jelly of Various Sizes	40000	T/Month	For Construction and Road works
2.	Blue Metal M-Sand & P-Sand	10000	T/Month	For Construction and Road works
By Products				
Intermediate Products				

9. Manufacturing Process :

The Blue Metal Boulders are fed into the Primary Crusher to obtain the Blue Metal solings. The solings are fed into cone crusher through conveyors. In cone crusher/Secondary Crusher are crushed and the 11/2", 3/4", 1/2" jelly & Chips are obtained by sieving. The remaining jelly are fed into the VSI Crusher in which the powder is obtained on sieving after crushing. The Blue metal powder thus obtained are fed into the Sand washing machine for separation of sand and dust by washing process. The sand thus obtained fed into and conveyor and the dust is carried out with washing water and this wash water is taken to the settling tank. In settling tank the dust gets settled in the bottom of the tank. The water gets collected in the recycled water collection tank. The water is recycled in the process. The dust settled in the settling tank is periodically removed and sent for further use.

10. [a] Water Source Details :

SL. No.	Source Type.	Source Name	Quantity
1.	Ground Water (within premises)	Bore Well	9.6

[b] Water Consumption Details :

SL. No.	Source Consumption	Quatity (KL/D)
1.	WC-II: Domestic	0.6
2.	WC-III: Process (Easily Bio degradable)	7.0
3.	For Green belt & Water Spraying	2.0

11. Details of sewage/trade effluent generation :

a). Sewage Generation Details

Total Sewage Generation Quantity :0.40 KLD		
S.No.	Source	Quantity(KLD)
1.	Sewage	0.4

b). Trade Effluent Generation Details

Total Trade effluent Generation Quantity : 15.00 KLD		
S.No.	Source	Quantity(KLD)
1.	From Sand washings	15.0

12. Details of Sewage/effluent treatment plant :

a). Sewage Treatment Plant Details

Treatment status: Septic Tank and SP/DT

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Septic tank	1	2.4 x 1.20 x 1.82
2.	Soak Pit	1	1.30 m dia x 1.60

b). Trade Effluent Treatment Plant Details

Treatment status: Individual ETP

SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Collection Tank	1	4.5 x 4.5 x 4.5
2.	Settling Tank	2	4.5 x 4.5 x 4.5
3.	Final Collection Tank	1	4.5 x 4.5 x 4.5

13. Details of sewage/trade effluent disposal :

a). Sewage Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Sewage	0.4	On Industrys own land

b). Trade Effluent Disposal Details

S.No.	Description of Outlet	Quantity(KLD)	Disposal
1.	Trade Effluent	15.0	Recycling to Sand washing Process

14. [a] Details of Non Hazardous Solid Wastes :

SL. No.	Nature of Solid Waste	Quantity	Unit	Mode of disposal	Area of land earmarked for storage/disposal(in sq.Metre)
1.	Sand Slurry	5000	T/Month	Sold out for further use	

14. [b] Details of Hazardous Waste :

SL. No.	Name of Process	Name of Process Waste (Category No)	Quantity T/Y	Waste Type	Waste Storage	Waste Disposal	Area earmarked for Storage/Disposal
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15. Total Gross Fixed Assets (GFA) (Rs. in Lakhs) : 160.0

16. Cost of water Pollution Control Measures (Rs. in Lakhs) : 7.0

17. No. of Employees working per day (including contract workers) : 10

18. Date of commissioning : 01/01/2015

19. Details of habitation: (All the habitation located within 1KM radius of the unit) :

SL.No.	Name of habitation	Distance in Kms	Population
1.	Varakur	2.0	500
2.	Kulanthaipatti	0.65	200

20. [a] Name of the nearby Roadways : SH-Manaparai-Kulithalai Road

[b] Distance from the site in Kms : 2.0

21. Details of water bodies like lakes/rivers/canals within a radius of 1 KM and rivers within a radius of 5KM :

[a] Name of the Water Source : NA

[b] Distance (in meters) :

22. [a] Land use classification of the site : Non-Planned Area

[b] Authority which classified the land use : D T C P

23 Name and distance of the sensitive area like places of Archeological importance, National Park, Wild Life World Sanctuary, Marine National Park, Mangrove Forests, Reserved Forests, Marsh Lands if any located within 10 KM radius of the unit : NIL

24. Is the unit is located within 1 Km from marine coastal area (sea, estuaries, back waters) : NO

If yes please mention the distance from the unit :

25. Name and address of all Directors/Partners :

SL.No.	Name of Partner	Designation	Address
1.	M.Palaniyandi	Proprietor	SF No.2/1, SIVAYAM NORTH VILLAGE, KRISH NARAYAPURAM TALUK, KARUR DISTRICT- 639120.

List of Documents as per rule:-

1. Auditor Certificate with break up details for the actual Gross fixed Assets (final cost) duly certified by a Chartered Accountant in the prescribed format. Audited balance sheet is compulsory for all large and medium scale Industries (Attached)
2. A covering requisition letter stating the status of the industry and Expansion activities clearly. (Attached)
3. Compliance statement on the latest Renewal and CTE-Expansion-special conditions stipulated under Water & Air Acts. (Attached)
4. Comparison statement of the existing and expansion activities in the prescribed format. (Attached)
5. Land Document copy (Attached)
6. Patta Copy (Attached)
7. VAO NOC (Attached)
8. BDO Certificate (Attached)
9. Thasildar Certificate (Attached)
10. Manufacturing Process Details (Attached)
11. Layout Plan Copy (Attached)
12. Site plan and Topo Plan Copy (Attached)
13. DD for Consent fee Rs.35800/= (Attached)

Declaration

1. I certify that all the information / data supplied are true and I have not suppressed any relevant information. I am aware that furnishing incorrect information / suppression of relevant information attracts the penal action under section 42 of Water (P&CP) Act, 1974 as amended.
2. I hereby undertake to make a fresh application for consent in case of change of either of a product/point of discharge or of the quantity of discharge or its quality.
3. I hereby undertake to abide by the directions/instructions issued by the Board from time to time.
4. I hereby undertake to apply for consent to operate/renewal of consent along with the required details 30 days prior to the expiry of consent order.

**Signature of the Applicant
Name and Designation**

Place :

Date :

Date. 17.08.2021

From
M/S SRI RATHINAGIRISWARAR BLUE METALS
SF No.2/1, Sivayam North Village,
Krishnrayapuram Taluk, Karur District.

To
The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Karur.

Sir,

Sub: Submission of Consent Application –Request to Consent to operate for Expansion order -Regarding.

Ref: 1. CTO Proc No.F.KAR1125/RS/DEE/TNPCB/KAR/2014 Dt: 09.12.2014

2. RCO Pro No.F.0116KAR/OS/DEE/TNPCB/KAR/A&W/2019 Dt: 08/03/2019

With reference to the above, hereby we submit that we are an existing blue metal crushing unit in the name Style of SRI RATHINAGIRISWARAR BLUE METALS located in SF No: 2/1, SF No.2/1, Sivayam North Village, Krishnrayapuram Taluk, Karur District. Since we have obtained consent to operate for expansion order for the production of Blue Metal Soling and Chips of Various Sizes ranging from 1½", ¾", ½" & ¼"-34000 T/M with generation of Sewage -0.4 KLD vide reference 1st cite above. Subsequently our consent was renewed up to 31.03.2024 vide reference 2nd cited above. We have proposed to apply for CTE expansion in the end of 2020 itself but due to COVID 19 lockdown we could not apply. In the meanwhile we have established all machineries. Till now we are operating machinery for the existing quantity. We assure you that we will obey and oblige to the Tamilnadu pollution control Board's instructions hereafter. Further we assure that we will operate only after obtaining CTO for Expansion order from TNPC Board. Now we have installed Primary crusher-1 No, Secondary Crusher-1 No, Cone Crusher-1 No (replaced one number of secondary crusher) and to be installed one number of VSI Crusher with sand washer. Also we have to expand our production quantity of Blue Metal Jelly of various sizes-40000 T/M and Blue Metal M Sand & P Sand – 20000 T/M. Now we are submitting the Air and Water consent application along with necessary documents and DD for Consent fee Rs.35800/- for our expansion activity.

Hence we kindly request you to consider our expansion application and to issue the consent to operate for expansion order to our unit at the earliest please.

Thanking You

Yours Truly



ந.க.அ4/900/2019
நாள்: 1.04.2019

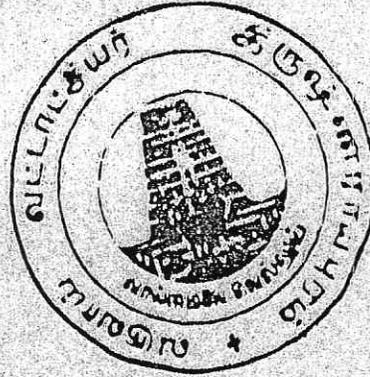
வட்டாட்சியர் அலுவலகம்,
கிருஷ்ணராயபுரம்.

சான்று

கரூர் மாவட்டம், கிருஷ்ணராயபுரம் வட்டம், 16, சிவாயம் வடக்கு கிராமத்தில் நவமணி மைன்ஸ் பி.லிட்., என்ற நிறுவனத்திற்கு கீழ்க்கண்ட நிலங்கள் சொந்தமாக உள்ளது.

வ. எண்	புலஎண்	பரப்பு ஹெக்டேர்ஸ்	வகைபாடு	பட்டா எண் மற்றும் பட்டாதாரர் பெயர்	குறிப்பு
1.	19/1சி	0.95.0	புன்செய்	3701. நவமணி மைன்ஸ் பி.லிட்.,	தரிசாக உள்ளது.
2.	20/1பி2	1.37.5	புன்செய்	3701. நவமணி மைன்ஸ் பி.லிட்.,	தரிசாக உள்ளது.
3.	21/2	1.32.0	புன்செய்	3701. நவமணி மைன்ஸ் பி.லிட்.,	தரிசாக உள்ளது.

மேற்கண்ட புலஎண்களில் நவமணி மைன்ஸ் பி.லிட்., நிறுவனத்தினரால் ஜல்லி உடைக்கும் கிரசர் அமைக்க உள்ள இடத்திலிருந்து 500 மீட்டர் சுற்றளவில் கிராம குடியிருப்புகள், நகரக் குடியிருப்புகள், அங்கிகரிக்கப்பட்ட வீட்டுமனைகள், நத்தம் புறம்போக்கு நிலங்கள் ஆதிதிராவிடர் அல்லது பிற இனத்தவருக்கு வீட்டுமனைப்பட்டா வழங்குவதற்கான அரசு கையகப்படுத்தப்பட்ட நிலங்கள், பள்ளிகள், தேசிய மற்றும் மாநில நெடுஞ்சாலைகள் எதுவும் இல்லை என்பதற்கும், மேற்படி நிறுவனத்தினர் நிலத்திற்கு தென்புறம் கிழமேலாக வண்டிப்பாதை புறம்போக்கு மட்டும் உள்ளது என்பதற்கும் இந்த சான்று வழங்கப்படுகிறது.



[Handwritten Signature]
வட்டாட்சியர்,
கிருஷ்ணராயபுரம்.
01/04/2019

பெறுநர்,

நவமணி மைன்ஸ் பி.லிட்.,
தற்காலிக மேனேஜர்,
மணி,
த/பெ.பழனிச்சாமி,
க.எண்:5/898, அழகு நகர்,
திருச்சி மெயின்ரோடு,
நாமக்கல் மாவட்டம்.

Certificate

The following lands are owned by Navamani Mines Private Limited at No.16, Sivamayam North Village, krishnarayapuram Taluk,

Sl.No.	Survey No.	Extent Itec. Ares	Nature	Patta No & Name of the Pattathor	
1.	19/1C	0.95.0	Punja	3701 Navamani Pvt, Ltd.,	Valand
2.	20/1B2	1.37.5	Punja	3701 Navamani Pvt, Ltd.,	Valand
3	21/2	1.32.0	Punja	3701 Navamani Pvt, Ltd.,	Valand

Navamani Mines Pvt, Ltd., has proposed to establish crushing unit in the aforesaid lands and within 500 meter radios, there is no village Residences Town residences, approved layouts plots, Natham poramboke land, lands required by the Government for issuance of patta for the schedule castes or other castes, National and states high ways east to west cart road poramboke is locked southem side of the aforesaid land of the company.

Tahsilder

Krishnarayapuram

To

Navamani Mines Pvt.Ltd.,
 Temparvey Manager, Mani,
 S/o. Palanisamy,
 Door No.5/898, azhager Nagar,
 Trichy main Road,
 Namakkal Districk.

TAMILNADU POLLUTION CONTROL BOARD

Proc. NO.F.0995KAR/OS/DEE/TNPCB/14/W&A/2019 DATED: 10/04/2019

SUB: Tamil Nadu Pollution Control Board - M/s. NAVAMANI MINES PVT LTD FORMERLY TECHTRANS CONSTRUCTION INDIA PVT LTD ; S.F. No. 19/1C,20/1B2 & 21/2, SIVAYAM village, Krishnarayapuram Taluk and Karur District - Applied for CTE-NEW of the Board under Water(P&CP) Act 1974, as amended and Air (P&CP) Act 1981, as amended- Application rejected- Reg.

- REF:** 1. Units OCMMS Application No 25053133 dt 02/04/2019.
 2. IR.No F.0995KAR/OS/AEE/KAR/2019 dt 09/04/2019.
 3. DLCCC-ITEM NO 90-11 Date of Meeting 10/04/2019.

In the reference 1st cited, your unit of

NAVAMANI MINES PVT LTD FORMERLY TECHTRANS CONSTRUCTION INDIA PVT LTD
 19/1C,20/1B2 & 21/2

SIVAYAM village, Krishnarayapuram Taluk
 Karur District

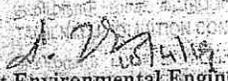
has applied for the consent of the Tamil Nadu Pollution Control Board for the following products under the Water(P&CP) Act 1974, as amended and Air (P&CP) Act 1981, as amended

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Blue Metal Solings and Chips of Sizes (1½)", (¾)", (½)" & (¼)"	35000	T/Month

1. The Unit of M/s TECHTRANS CONSTRUCTION INDIA PVT LTD has not renewed the consent the ^{after} consent 30/09/2012 and the unit has also not remitted the consent fee thereafter. The unit has also removed the machinery and the site is kept vacant.
2. The CTE application filed by the unit of M/s NAVAMANI MINES PVT LTD (FORMERLY TECHTRANS CONSTRUCTION INDIA PVT LTD) could be considered as a new site application.
3. Three stone crushing units namely M/s Vaigai Blue Metals, M/s Reena Crusher Unit, and M/s Rathinagiriswarar Blue Metals are located at a distance of 610m, 470m and 840m respectively from the proposed site and the site is not complying with the distance criteria of 1KM norms between two stone crushing units as per B.P.NO 4 DT 02/07/2004.

Hence, it is informed that the unit's application for consent of the Board is hereby rejected. As such no further representation can be entertained by the Board. The Board also cannot review its own decision.

You are also informed that if you are aggrieved by the decision of the Board you can prefer an appeal before the Appellate Authority, Tamil Nadu Pollution Control Board, No.51, Gangadeeswarar Koil Street, Purasawalkam, Chennai-600084 as per the provisions of section 28 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the provisions of section 31 of the Air (Prevention and Control of Pollution) Act, 1981 within 30 days from the date of receipt of this order against the above decision of the Board.


 District Environmental Engineer,
 Tamil Nadu Pollution Control Board,
 KARUR

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !

TAMILNADU POLLUTION CONTROL BOARD

To
The Managing Director,

M/S. NAVAMANI MINES PVT LTD FORMERLY TECHTRANS CONSTRUCTION INDIA PVT LTD,

Sf no. 19/1c, 20/1b2 & 21/2,
Krishnarayapuram Taluk,
Karur District
Pin 639120

Copy to

1. The MS/JCEE/DEE
2. The BMS-section

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு ! புறம் தூய்மை வாழ்வுக்கு !



TAMIL NADU POLLUTION CONTROL BOARD

ABSTRACT

TNPCB - Relaxing 1 KM distance criteria for the existing and new stone crushers in the state of Tamil Nadu – Orders issued – Reg.

B.P. No. 21

Dated 31.07.2019

- Read:
1. B.P. Ms. No. 4 dated 02.07.2004
 2. B.P. Ms. No. 55 dated 06.10.2005
 3. B.P. No. 26 dated 30.07.2018
 4. B.P. No. 8 dated 05.03.2019
 5. Board Resolution No. 277-1-7, dated 24.4.2019
 6. Board Resolution No. 278-1-6, dated 22.7.2019

The Tamil Nadu Pollution Control Board vide B.P. Ms. No. 4 dated 02.07.2004 (read with B.P. Ms. No. 55 dated 06.10.2005), has issued norms for the location of stone crushing industries. The highlights of the norms for New / Proposed Stone Crushing units are as follows:

- No new / proposed stone crushers should be located within 500 metres from any National Highways or State Highways or inhabited site or places of public and religious importance.
- The minimum distance between new / proposed stone crushers should be 1 KM to avoid dust pollution influence of one over the other.
- Green Belt Development: The stone crushing units shall provide adequate green belt cover around the periphery as suggested by the Board depending on site and meteorological conditions.
- The stone crushing units should provide dust containment and dust suppression systems suggested by National Productivity Council and should also adhere to the recommendations furnished in the NEERI report.

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TAMIL NADU POLLUTION CONTROL BOARD

River sand is the essential material for the construction activities. Extensive use of river sand as fine aggregate in the construction works results in scarcity of river sand. Further, indiscriminate mining of sand affects the river eco system and lowers the ground water table. Therefore, the Government is now encouraging the use of M-Sand in construction in place of river sand. M-sand is manufactured by crushing of blue metal jellies either in stone crushers as an extended facility or in standalone M- Sand units. In order to regulate the activities of M- Sand units, the Board vide B.P. No. 26 dated 30.07.2018 has issued guidelines for M-Sand units.

Stone Crushers Associations have made representation to the Hon'ble Minister for Environment that the norms for maintaining 1 KM distance from crusher to crusher shall be waived off so that the existing crushers can go for expansion to manufacture M-Sand in addition to the existing consented production of blue metal jellies and new crushers can be permitted so as to meet the demand for supply of blue metal and M-sand for construction activities.

In order to sort out the issue, a meeting was convened by the Hon'ble Minister for Environment with the Principal Secretary to Government, Environment & Forests Department & Chairman, TNPCB, and Member Secretary, TNPCB. After detailed discussion, it was decided to re-examine the 1 KM distance criteria mentioned in the B.P Ms No. 4 dated 02.07.2004 in view of the latest development in pollution control technologies, the present demand for construction materials and difficulties faced by the entrepreneurs to find suitable site.

In this regard, a proposal was placed before the Board. The Board vide circulation No. BM/CA/04/2019, dated 01.03.2019 has resolved to approve the proposal and to issue guidelines for the existing consented stone crushing units. Accordingly B.P. No. 8 dated 05.03.2019 was issued by the Board by issuing following guidelines for the existing consented stone crushing units:



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- The existing consented stone crushing units shall be permitted to increase their production along with or without M-sand production unit, such units shall comply with all the norms as prescribed in B.P. Ms. No. 4 dated 02.07.2004 (read with B.P. Ms. No. 55 dated 06.10.2005) except 1 KM distance criteria from crusher to crusher.
- The stone crushing units shall meet Ambient Air Quality standards at all times. The suspended particulate matter (measured between three metres and ten metres from any processes equipment of stone crushing unit shall not exceed 600 microgram per cubic metre) from a controlled isolated as well as from a unit located in a cluster should be less than 600µg/m³.
- The Standalone M-Sand units (within / outside stone crushing unit) shall comply with all the norms as prescribed in B.P. No. 26 dated 30.07.2018 except the distance criteria as prescribed under A-II of said B.P.
- The stone crushing units & M-Sand units shall not store raw materials & products of more than one month capacity and all the open storage should be properly covered with Tarpaulin to avoid dust emanation due to wind action.

The Board has also approved the proposal to re-examine the 1 KM distance criteria for the new stone crushers by conducting a study through a reputed institution like NEERI.

The above subject matter was again discussed in the meeting held with Hon'ble Minister for Environment at TNPCB Head Office on 6.3.2019. In the meeting it was discussed that the stone crushing units are now adopting latest technologies for dust suppression. In view of the establishment of M-Sand unit as integral part of stone crushing unit, they adopt spraying of fine water mist through special nozzles which suppress the particulate matter emission. In view of the above, it was decided to re-examine the 500 metre distance criteria fixed for the stone crushers from Habitations, NH (or) SH through a detailed study.

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Considering the above, the Board vide proceeding No. TNPCB/O&G/F. 4792/2019/Stone Crusher/dated 07.03.2019 has constituted a technical expert Committee comprising of officers from TNPCB, NEERI and NPC. The Terms of Reference for Committee is as follows:

- The Committee shall study the performance of existing stone crushers (cluster and isolated) with M-sand unit and without M-sand unit.
- The study shall focus on the air pollution control measures, dust suppression systems, green belt development, dust influence to the nearby habitations, National/State Highways.
- The Committee shall furnish its recommendation on the minimum distance criteria to be maintained between crusher to crusher, NH and SH, Habitations for the existing stone crushers and for the proposed stone crushers.
- The Committee shall suggest pollution control measures to be adopted by the units.
- The Committee can engage the service of TNPCB laboratories for carrying out AAQ survey.
- The Committee shall furnish its report with 10 days.

Committee Report

The committee has carried out a detailed study in the existing stone crushers on air pollution control measures provided and the ambient air quality in the vicinity of the crushers. AAQ survey was conducted in single stone crusher and cluster of stone crushers located in Kancheepuram, Tiruppur, Thiruvannamalai and Madurai districts. The committee has also gone through the guidelines issued by other SPCBs. After detailed study, the Committee has given the following recommendations.



TAMIL NADU POLLUTION CONTROL BOARD

- The minimum distance of 1 KM between New / Proposed crushers as prescribed in the B.P. Ms No.4 dated 02.07.2004 may be dispensed with.
- The stone crushing units shall meet Ambient Air Quality standards at all times. The suspended particulate matter (measured between three metres and ten metres from any processes equipment of stone crushing unit shall not exceed 600 microgram per cubic metre) from a controlled isolated as well as from a unit located in a cluster should be less than $600\mu\text{g}/\text{m}^3$.
- The crushers may be encouraged to establish nearby quarry site so as to avoid transportation and to reduce air pollution.
- All the existing and the new crushers shall provide air pollution control measures as suggested by National Productivity Council, NEERI and Board circular as mentioned in this report.
- A detailed scientific study may be taken-up again through a reputed technical institution like NEERI. Based on the detailed study the minimum distance to be maintained from inhabited site, National Highway, State Highway, Places of public and religious importance may be decided. Until such time, the existing distance norms (500 metres from NH and SH, Habitations) as prescribed in B.P. Ms No.4 dated 02.07.2004 may be continued.

The Committee report was placed before the Board in the meeting held on 24.4.2019. The Board vide resolution No. 277-1-7 has stated that '*The Board has gone through the Committee Report and had a detailed discussion. The Board has observed that dispensing of the minimum distance of 1 KM between New / Proposed stone crushers may lead to mushrooming of crushers which will have dust pollution influence of one over the other and may have impact on the surrounding environment. At the same time, the supply of blue metal is also to be ensured for the development of construction industry. Hence the Board has instructed to conduct a*

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TAMIL NADU POLLUTION CONTROL BOARD

further detailed study to identify the notified areas and furnish a report so as to examine the relaxing of distance criteria of 1 KM from crusher to crusher of those notified areas only”.

In this connection, the Board vide letter dated 3.5.2019, has addressed CSIR-NEERI, Taramani to furnish proposal to take-up the detailed scientific study and give its recommendations on the distance criteria and dust control measures to be provided by the stone crushers. The CSIR-NEERI vide letter dated 29.5.2019, has submitted a proposal to carry out a detailed study with project duration of 6 months.

In the meantime, meeting was convened by the Hon'ble Minister for Environment with the Member Secretary. In the meeting it was instructed that a decision should be taken at the earliest on the 1 KM distance criteria so as to permit the new stone crushers to meet the M-sand demand for the construction projects in the State. In view of the above the following are submitted.

The subject was discussed with the Senior Officers of the Board on 28.5.2019. TNPCB has no power to notify the areas for establishing the stone crushers. The notification of land use shall be done by the competent authority (i.e) CMDA and Director of Town and Country Planning. With respect to relaxing the 1 KM distance from crusher to crusher, it is opined that the MoEF&CC, Gol has prescribed standards for the stone crushers in the Environment (Protection) Rules, 1986, as follows:

For control of suspended Particulate Matter – The standards consists of two parts:

- i. Implementation of the following pollution control measures:
 - a) Dust containment cum suppression system for the equipment.
 - b) Construction of wind breaking walls.
 - c) Construction of the metalled roads within the premises.
 - d) Regular cleaning and wetting of the ground within the premises.
 - e) Growing of a green belt along the periphery.

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TAMIL NADU POLLUTION CONTROL BOARD

ii. Quantitative standard for the SPM

The suspended particulate matter (measured between three metres and ten metres from any process equipment of stone crushing unit shall not exceed 600 microgram per cubic metre) from a controlled isolated as well as from a unit located in a cluster should be less than 600 microgram per cubic meter.

When the units meet the standard of suspended particulate matter $600 \mu\text{g}/\text{m}^3$ in the ambient air at 10 metres from the process equipment, there will not be dust pollution influence of one over the other. To meet the above standards, the stone crushers shall provide adequate air pollution control measures.

Further, as per the existing guidelines, no new/proposed stone crushers should be located within 500 metres from any National Highways or State Highways or inhabited site or places of public and religious importance.

Therefore, considering the M-sand demand for which new stone crushers are to be allowed, and at the same time without compromising the environmental quality, the distance criteria of keeping minimum 1 KM distance between new/proposed stone may be dispensed.

In view of the above the following proposal is submitted to the Board for consideration.

1. The minimum distance of 1 KM between New / Proposed crushers as prescribed in the B.P. Ms No.4 dated 02.07.2004 may be dispensed with. This relaxation is also applicable to the existing stone crushers and the M-Sand units.
2. The stone crushing units shall meet Ambient Air Quality standards at all times. The suspended particulate matter (measured between three metres and ten metres from any process equipment of stone crushing unit shall not exceed



TAMIL NADU POLLUTION CONTROL BOARD

600 microgram per cubic metre) from a controlled isolated as well as from a unit located in a cluster should be less than $600\mu\text{g}/\text{m}^3$.

3. The crushers may be encouraged to establish nearby quarry site so as to avoid transportation and to reduce air pollution.
4. All the existing and the new crushers shall provide air pollution control measures as suggested by National Productivity Council, NEERI and Board circular as mentioned below:

Recommendation given by National Productivity Council

- Dust containment system comprises of building enclosures over the major dust emission sources so as to contain the dust within the housing.
- Enclosures to be constructed of G.I. sheets (1.66 mm and 1.25 mm thick) and supported on angle structures so that it can withstand strong wind.
- Wherever there is a persistent of wind speed is blowing in particular direction or high wind speed in a particular sector/directions construction wind breaking wall or net in such a way that it will bring down wind speed by 90%.
- Roof to be given a gradual slope / curvature so as to prevent accumulation of water.
- Material transfer point such as hopper bottom / product unloading conveyor to be covered suitably to prevent dust release into the atmosphere.
- Locations where complete enclosures are not possible such as openings in jaw crushers side and bottom, are to be covered suitably (GI sheets / rubber flap or any other material) to prevent dust release into the atmosphere.
- Telescopic chutes are to be provided at product unloading conveyor to prevent dust release into the atmosphere during free fall off material from height. These chutes can be adjusted in length according to size of the heap.

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- Openings in the enclosures over shafter, motor driver, conveyor belts etc., are to be covered with rubber flaps (wherever possible) to prevent release of dust.
- Openings fitted with doors are to be provided for inspection and access in the enclosures
- Paving of all the roads inside the crushing units and transport areas to avoid re-entrainment of dust into the atmosphere
- All fine dust other than aggregates need to be collected below the ground level or completely covered to avoid blow away of fine dust which suspends in air for longer time and behaves like gas.
- Dust generation from material transfer points is quite substantial. Therefore dust suppression system shall be provided in these points. Dust suppression system, comprising of spraying of fine water mist through special nozzles. It should be carried out over the dust generation sources to suppress the dust cloud.

Recommendations given by NEERI

- Periodical cleaning of water spray nozzles should be carried out to avoid choking.
- Fine dust accumulated in the crushing area should be periodically cleaned and the dumps should be covered with tarpaulins to arrest erosion by wind.
- The drop height of the processed material should be kept at a minimum during loading and unloading.
- Conveyor chutes should be provided at the discharge points.
- There should be bilane road system to approach the crushers.



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- The approach road should be properly laid with tar and concrete and should be sprayed with water. Similarly, the approach roads to individual crusher should be made in good condition and watered.
- Within the crusher, a minimum distance of 20 metres should be made for roads.
- The green belt will restrict the spread of particulate matter and trees should be evergreen high foliage type like neem, tamarind, gold-mohar, fire of the forest and any other local varieties are recommended. Cash crops like cashewnut, mango, lemon and sapota may be encouraged to get back financial benefits.
- Ornamental trees like Asoka along the roads on both sides leading to crushing area should be encouraged to improve the aesthetics of the working environment.
- As an occupational safety, all the workers should be provided with nose masks.

TNPCB's circular Memo No. T16/TNPCB/13086/2008/ Orange, dated 22.4.2008

- All the stone crushing units shall provide enclosures to the primary, secondary crushers. The entire conveyor belt shall be covered with GI sheet. Telescopic chute is to be provided at the product unloading conveyor so as to adjust the length according to size of heap.
- Water sprinkler arrangement at appropriate transfer points shall be provided.
- All the units shall provide compound wall / wind net arrestor of 20 feet height all around the unit premises.
- Green belt of evergreen high foliage type like neem, tamarind, and gold-mohar shall be developed within and outside the boundary of the unit.



TAMIL NADU POLLUTION CONTROL BOARD

5. With respect to 500 metre distance to be maintained from any National Highways or State Highways or inhabited site or places of public and religious importance, a detailed scientific study shall be taken-up through a reputed technical institution like NEERI. Based on the detailed study, the minimum distance to be maintained from inhabited site, National Highway, State Highway, Places of public and religious importance shall be decided. Until such time, the existing distance norms 500 metres as prescribed in B.P. Ms No.4 dated 02.07.2004 shall be continued.

The above proposal was placed before the Board in the meeting held on 22.7.2019. The Board vide Resolution No. 278-1-6 dt. 22.7.2019, resolved to approve the proposal of relaxing 1 KM distance criteria for the existing and new stone crushers in the state of Tamil Nadu as follows:

1. The minimum distance of 1 KM between New / Proposed crushers as prescribed in the B.P. Ms No.4 dated 02.07.2004 is dispensed off. This relaxation is also applicable to the existing stone crushers and the M-Sand units.
2. The stone crushing units shall meet Ambient Air Quality standards at all times. The suspended particulate matter (measured between three metres and ten metres from any process equipment of stone crushing unit shall not exceed 600 microgram per cubic metre) from a controlled isolated as well as from a unit located in a cluster should be less than $600\mu\text{g}/\text{m}^3$.
3. The crushers may be encouraged to establish nearby quarry site so as to avoid transportation and to reduce air pollution.
4. All the existing and the new crushers shall provide air pollution control measures as suggested by National Productivity Council, NEERI and Board circular dated 22.4.2008.

76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 22353134, 22353135, 22353136, 22353137, 22353138, 22353139, 22353140, 22353141

Fax : 044-22353068

Email : tnpccb@md3.vsnl.net.in Web : www.tnpccb.gov.in



TAMIL NADU POLLUTION CONTROL BOARD

5. The stone crushing units & M-Sand units shall not store raw materials & products more than one month capacity and all the open storage should be properly covered with Tarpaulin to avoid dust emanation due to wind action.
6. No new / proposed stone crushers should be located within 500 metre from any National Highways or State Highways or inhabited site or educational institutions / and other public offices and places of religious importance.

The Board will review the performance of installation and operation of air pollution control measures and the compliance of standards by the stone crushing units after one year.

Sd/- dt. 31.7.2019
D.Sekar
Member Secretary

To

All JCEEs (Monitoring), TNPCB
All DEEs, TNPCB.

Copy to

ACEE, TNPCB, Chennai-32.
All JCEEs, TNPCB, Chennai-32
All EEs, AEEs & AEs, TNPCB, Chennai-32
BMS Section
Legal Section
PS to Chairman & Member Secretary

AS
31.7.19
For Member Secretary

2.6.
31.7.19

CONSENT ORDER NO. 1901227773422

DATED: 21/08/2019.

PROCEEDINGS NO.F.0995KAR/OS/DEE/TNPCB/KAR/A/2019 DATED: 21/08/2019

SUB: TNPC Board-Consent for Establishment-M/s. NAVAMANI MINES PRIVATE LIMITED , S.F. No. 19/1C,20/1B2 & 21/2, SIVAYAM village, Krishnarayapuram Taluk and Karur District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

REF: 1.Unit application through OCMMS.No.27773422 Dated:10.08.2019
2.IR.No : F.0995KAR/OS/AEE/KAR/2019 dated 19/08/2019
3.DLCCC Minutes 97 vide item no.11 dated:20.08.2019

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Managing Director,
M/s. NAVAMANI MINES PRIVATE LIMITED
S.F No.19/1C,20/1B2 & 21/2,
SIVAYAM Village,
Krishnarayapuram Taluk,
Karur District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 19/1C,20/1B2 & 21/2,
SIVAYAM Village,
Krishnarayapuram Taluk,
Karur District.

This Consent to establish is valid upto **March 31, 2024**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

Digitally signed by K.
Ravichandran
Date: 2019.08.22 12:14:53 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

To
The Managing Director,
M/s.NAVAMANI MINES PRIVATE LIMITED ,
SF No.19/1C,20/1B2 & 21/2, Sivayam North Village,Krishnarayapuram Taluk,Karur District.,
P.L.N. 639120

Copy to:

1. The Commissioner, KRISHNARAYAPURAM-Panchayat Union, Krishnarayapuram Taluk, Karur District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Salem for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col.3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Blue Metal Jelly of Various Sizes	70000	T/Month
2.	Blue Metal M-Sand & P-Sand	10000	T/Month

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
1	Primary Crusher	Water Sprinklers With enclosures	0	
2	Cone Crushers-2 Nos	Water Sprinklers With enclosures	0	
3	VSI Crusher	Water Sprinklers With enclosures	0	
4	Vibrating Screens-3 Nos	MS Cover With Closed Shed	0	
5	Powder Tank	MS Box	0	
6	Sand Washing machines-2 Nos	Water Sprinklers	0	
7	DG Set- 500 KVA	Acoustic enclosures with stack	3.5	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	All Vehicle Movement & Crusher Area	Fugitive	Water Sprinklers	
2.	DG Set-500 KVA	Noise	Acoustic Enclosures	

3. **Additional Conditions:**

1. The unit shall provide dust containment and dust suppression system for the crusher expansion activity as suggested by the National Productivity Council and adhere to the recommendations of NEERI Report.

2. The unit shall comply with recommendations and directions mentioned in the BP MS No 21, dated 31.7.2019

3. The unit shall furnish Product Approval Certificate obtained from PWD Assessment committee for M.Sand before commencement of commercial production.

ANNEXURE-I

RECOMMENDED DUST CONTAINMENT AND DUST SUPPRESSION SYSTEM BY NATIONAL PRODUCTIVITY COUNCIL DUST CONTAINMENT SYSTEM

Dust containment systems comprise of building enclosures over the major dust emission sources so as to contain the dust within the housing. Only rotary screen is considered for dust containment enclosures. It is not recommended to enclose the jaw crusher as frequent manual intervention and attention is required.

SALIENT FEATURES OF DUST CONTAINMENT SYSTEM

- Enclosures to be constructed of G.I. sheets (1.66mm and 1.25mm thick) and supported on angle structures so that it can withstand strong wind.
- Roof to be given a gradual slope/curvature so as to prevent accumulation of water.
- Material transfer point such as hopper bottom/product unloading conveyor to be covered suitably to prevent dust release into the atmosphere.
- Locations where complete enclosures are not possible such as openings in jaw crushers side and bottom are to be covered suitably (GI sheets/rubber flap or any other material) to prevent dust release into the atmosphere.
- Telescopic chutes are to be provided at product unloading conveyor to prevent dust release into the atmosphere during free fall of material from height. These chutes can be adjusted in length according to size of the heap.
- Openings in the enclosures over Shafter motor driver, conveyor belts, etc., are to be covered with rubber flaps (wherever possible) to prevent release of dust.
- Openings fitted with doors are to be provided for inspection and access in the enclosures.

DUST SUPPRESSION SYSTEM

Effective housing at location such as material transfer points cannot be constructed because of resultant obstruction to material flow. Since dust generation from these points are quite substantial, dust suppression system, comprising of spraying of fine water mist through special nozzles, and should be carried out over the dust generation sources to suppress the dust cloud.

There are two types of water spray systems a) water spray on the generated dust cloud and b) water spray directly on the material. The quantity of water spray should be sufficient to suppress dust without affecting the quality of the product.

Too much water spray on the material will wet the dust completely and result in zero emission but the wet material is difficult to screen and has no market acceptance.

A water pump is required to spray the water at a minimum pressure of 2 to 4 kg/cm². The water consumption depends on type of nozzle chosen for application.

The various application points are:

- At raw stones unloading site (optional)
- At feed point of raw stones into jaw crusher
- At discharge of the screened stone fractions from rotary screen into respective conveyor belts.
- Stone dust discharge from conveyor on stock pile (optional)

ANNEXURE-II

RECOMMENDATIONS IN NEERI'S FINAL REPORT ON "ASSESSMENT OF DUST EMISSION FROM STONE CRUSHING INDUSTRIES" IN JUNE 1998

1. Periodical cleaning of water spray nozzles should be carried out to avoid choking.
2. Fine dust accumulated in the crushing area should be periodically cleaned and the dumps should be covered with tarpaulin to arrest erosion by wind.
3. The drop height of the processed material should be kept at a minimum during loading and unloading.
4. Conveyor chutes should be provided at the discharge points.
5. There should be bilane road system to approach the crushers.
6. The approach road should be properly laid with tar and concrete and should be sprayed with water.

Similarly, the approach roads to individual crusher should be made in good condition and watered.

7. Within the crusher, a minimum distance of 20 meters should be made for roads.

8. The green belt will restrict the spread of particulate matter and trees should be evergreen high foliage type like neem, tamarind, gold mohar fire of the forest and any other local varieties are recommended. Cash crops like cashew nut, mango, lemon and sapota may be encouraged to bet back financial benefits.

9. If two or more crushers are located within 200 meters, they may be considered to have a common green belt if they are border cases. The graph prepared from NEERI reports is furnished in Annexure-III, to fix the distance and green belt for any number crushers in a cluster, limit to a maximum of 50. (Ex. for 5 crushers in a cluster, total area 100m, green belt 20m)

10. Ornamental trees like Asoka along the roads on both sides leading to crushing area should be encouraged to improve the aesthetics of the working environment.

11. As on occupational safety, all the workers should be provided with nose masks.

12. The unit shall leave an area of 50 mt radius around the crusher with 10 mt thick green belt at the periphery.

13. Consent to operate will not be issued unless the unit complied with the conditions stipulated in the consent to establish.

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Ravichandran

Date: 2019.08.22 12:15:29 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

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Ravichandran
Date: 2019.08.22 12:16:10 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

WP.No.26786 of 2019
and W.M.P.Nos.26172 and 26175 of 2019

M.SATHYANARAYANAN, J.,
and
N.SESHASAYEE, J.,

[Order of the Court was made by M.SATHYANARAYANAN, J.,]

The learned counsel appearing for the petitioner has drawn the attention of this Court to the typed set of papers which contains series of Board proceedings dated 09.12.1992, 09.09.1998, 02.07.2004, 06.10.2005, 30.07.2018 and 05.03.2019 respectively and also drawn the attention of this Court to the impugned Board proceedings dated 31.07.2019 in B.P.Ms.No.21 and would submit that with regard to the relaxation of 1 km distance criteria for the existing stone crushers in the State of Tamil Nadu, the respondent Board has resolved to approve the proposal and also constituted a Technical Expert Committee vide proceedings dated 07.03.2019 comprising of officers from Tamil Nadu Pollution Control Board, NEERI and NPC and the said Committee has carried out a detailed study and given recommendations as to the dispensation of the minimum distance of 1 km and further pointed out in inner page of the impugned proceedings that "a detailed scientific study may be taken-up again through a reputed technical institution like NEERI. Based on the detailed study, the minimum distance to be maintained from inhabited site, National Highway, State Highway, places of public and religious importance may be decided. Until such

time, the existing distance norms (500 metres from NH and SH, Habitations) as prescribed in B.P.Ms.No.4 dated 02.07.2004 may be continued". The said Committee Report was also placed before the meeting held on 24.04.2019 and vide Resolution No.277-1-7. It observes as follows:

The Board has gone through the Committee Report and had a detailed discussion. The Board has observed that dispensing of the minimum distance of 1 km between New/proposed stone crushers may lead to mushrooming of crushers which will have dust pollution influence of one over the other and may have impact on the surrounding environment. At the same time, the supply of blue metal is also to be ensured for the development of construction industry. Hence the Board has instructed to conduct a further detailed study to identify the notified areas and furnish a report so as to examine the relaxing of distance criteria of 1 km from crusher to crusher of those notified areas only.

2. It is the further submission of the learned counsel for the petitioner that the respondent Board vide letter dated 03.05.2019 also sent a communication to the Council of Scientific and Industrial Research, NEERI, Taramani, to furnish a proposal to take up a detailed scientific study and give its recommendations on the distance criteria and dust control measures to be provided by the stone crushers. Accordingly the said Entity vide communication dated 29.05.2019 has submitted a detailed report with project duration of 6 months and without

considering the said proposal, acted on the instructions given by the Hon'ble Minister for Environment in the meeting convened by the Tamil Nadu Pollution Control Board and taken steps to relax the said distance norms.

3. It is further pointed out by the learned counsel appearing for the petitioner that the Technical Expert Committee was constituted on 07.03.2019, and within the short span of time, he has submitted a report which was considered by the respondent Board in the meeting held on 24.04.2019 and held that detailed scientific study may be taken up again through a reputed technical institution and accordingly respondent Board on 03.05.2019 has sent a communication to CSIR, NEERI, Taramani to furnish proposal and as such, the proposal was also submitted on 29.05.2019 and without waiting for the same has relaxed the distance norms for some other reasons best known to the Board.

4. The learned counsel appearing for the petitioner has also invited the attention of this Court to the additional typed set of papers dated 03.09.2019 and would submit that the request for consent by the stone crushers have been considered and consent order was earlier issued on 01.08.2019 without any loss of time and also made a submission that if such a kind of attitude is shown by the Tamil Nadu Pollution Control in respect of abatement of nuisance caused by the pollutants of the water

streams and rivers, it would be highly appreciated. However, the Board is willfully doing this job.

5. It is also brought to the knowledge of this Court that initially 1 Km distance was provided in B.P.Ms.No.4 dated 02.07.2004 of the respondent Board and it was put to challenge in W.P.Nos.1560 and 12264 of 2006 (M/s.Sri.Kaliamman Blue Metal rep. By its Proprietor S.Rangasamy Vs. Tamil Nadu Pollution Control Board, rep.by its Member Secretary and the District Environmental Engineer, Tamil Nadu Pollution Control Board, Namakkal District) and the writ petition was dismissed by holding the minimum distance norms of 1 km and in the light of the above facts and circumstances, reduction of the distance norms is unsustainable especially in the light of ecological bias which may likely to cause and prays for appropriate orders.

6. This Court has considered the rival submission and also perused the materials placed before it.

7. A perusal and consideration of the contents of the impugned Board proceedings would disclose that despite the report of the Technical Expert Committee suggesting a detailed scientific study may be taken-up again through a reputed technical institution and the same was also taken by the respondent Board by engaging the services of

CSIR, NEERI and the said Entity in turn has also submitted a proposal dated 25.09.2019, without waiting for the same has reduced the distance norms and that apart the consent sought by the Crusher units, have also been granted without any loss of time.

8. If the respondent Board is capable of taking the decision within nick of time, it is equally bound to take decisions as to the abatement of nuisance caused on account of letting untreated sewerage / chemical tainted waters of river and river stream. Unfortunately, the respondent Board is not bestowing its best attention to the said everlasting problem. This Court is of the considered view that a *prima facie* case has been made out for grant of interim order. Hence, there shall be an order of interim stay of operation of the impugned order in B.P.Ms.No.21 dated 31.07.2019, till 04.10.2019.

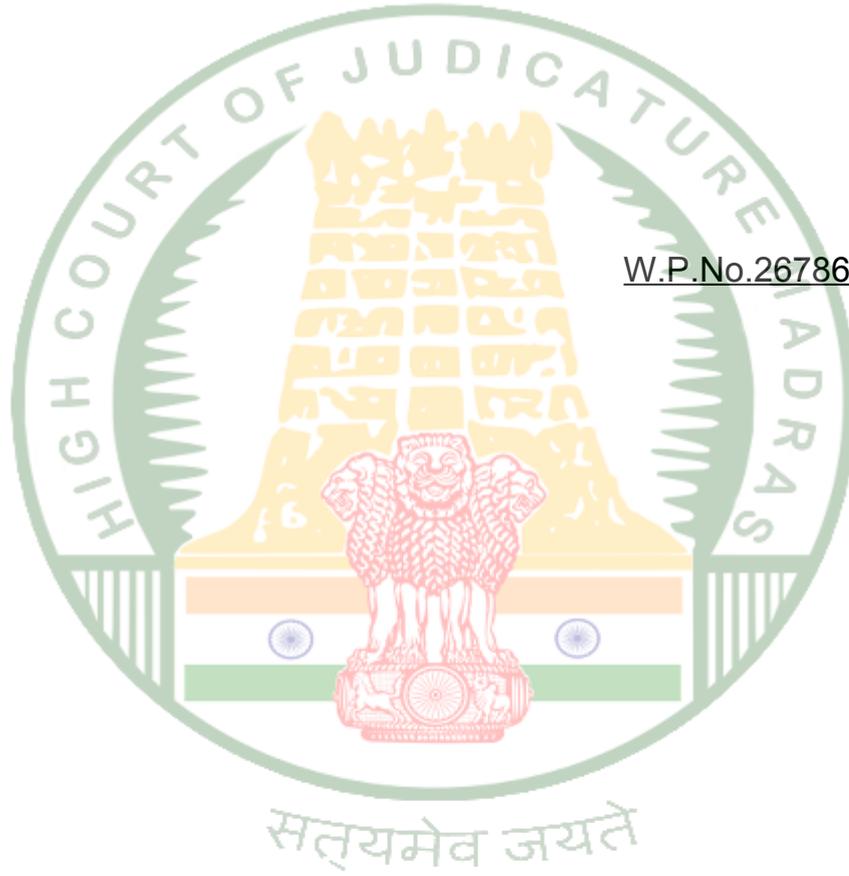
Call the matter on 04.10.2019.

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05.09.2019

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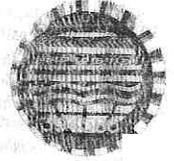
WP.No.26786 of 2019

M.SATHYANARAYANAN, J.,
and
N.SESHASAYEE, J.,
sk



06.09.2019

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TAMILNADU POLLUTION CONTROL BOARD

Proc. NO.F.0995KAR/OS/DEE/TNPCB/14/W&A/2021 DATED: 07/01/2021

SUB: Tamil Nadu Pollution Control Board—M/s. NAVAMANI MINES PRIVATE LIMITED , S.F. No. 19/1C,20/1B2 & 21/2, SIVAYAM village, Krishnarayapuram Taluk and Karur District - Applied for CTO-AFTERCTE of the Board under Water(P&CP) Act 1974, as amended and Air (P&CP) Act 1981, as amended- Application rejected- Reg.

REF: 1.Units OCMMS application No 31860164 dt 06/03/2020 and resubmitted on 05/01/2021.

2.IR NO ; F 0995/KAR/OS/AEE/KAR/2021 DT 07/01/2021.

3.MINUTES OF DLCCC ITEM NO 120-01 DT 07/01/2021.

In-the reference 1st cited, your unit of

NAVAMANI MINES PRIVATE LIMITED
19/1C,20/1B2 & 21/2
SIVAYAM village, Krishnarayapuram Taluk
Karur District

has applied for the consent of the Tamil Nadu Pollution Control Board for the following products under the Water(P&CP) Act 1974, as amended and Air (P& CP) Act 1981, as amended

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Blue Metal Jelly of Various Sizes	70000	T/Month
2.	Blue Metal M-Sand & P-Sand	10000	T/Month

i. Three stone crushing units namely M/s Vaigai Blue Metals, M/s. Reena Crusher Unit, and M/s. Rathinagiriswarar Blue Metals are located at a distance of 610 m, 470 m and 840 m respectively from the unit and the unit location is not complying with the distance criteria of 1 KM norm between two stone crushing units as per BP. No 4 dt 02/07/2004.

ii. CTE was issued to the unit based on 1 KM distance criteria/relaxation given in B.P. Ms. No.21-Dated:31.07.2019. The Hon'ble High court of Madras has granted interim stay for operation of the impugned order in BP Ms No.21 Dated:31.07.2019 in its order Dated:06.09.2019 in W.P.No.26786 of 2019.

iii. Further the Hon'ble High court of Madras in its order dt 18/08/2020 in WMP.No 29648 of 2019 and in W.P.No.26786 of 2019 has made the following clarification in para 5 for the interim stay granted to BP Ms No.21 Dated.31.07.2019 as follows.

“we are inclined to pass a clarificatory order making it clear that such of those units which were in operation with valid consent both for establishing and for crushing operation in currency and already in operation, the interim order passed will have no application. This is also for the reason that they being in operation already by indulging in crushing cannot be prevented by the interim order without even making them as parties.”

iv. TNPCB vide Memo No TNPCB/LAW/LAI/TNPCB/21614/2020 DT 05/12/2020 has communicated to DEE/TNPCB/Karur, legal opinion of Boards Standing Counsel on the orders of Hon'ble Appellate Authority dt 27/08/2019 in the Appeals No 23 & 24 of 2019 and order dt 17/06/2020 in Appeals No 24 & 25 of 2020 and

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

order dt 06/11/2020 of Hon'ble High Court of Madras in WP No 15551 of 2020 and it was opined that it is better to defer the proposal to give CTO to the unit based on the CTE dt 21/08/2019 till the interim orders dt 06/09/2020 and 18/08/2020 made in WPNo 26786 of 2019 are vacated or modified suitably.

Hence, it is informed that the unit's application for consent of the Board is hereby rejected. As such no further representation can be entertained by the Board. The Board also cannot review its own decision.

You are also informed that if you are aggrieved by the decision of the Board, you can prefer an appeal before the Appellate Authority, Tamil Nadu Pollution Control Board, No.51, Gangadeeswarar Koil Street, Purasawalkam, Chennai-600084 as per the provisions of section 28 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the provisions of section 31 of the Air (Prevention and Control of Pollution) Act, 1981 within 30 days from the date of receipt of this order against the above decision of the Board.

K. Ravichandran

Digitally signed by K. Ravichandran
Date: 2021.01.08 13:59:48 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
KARUR

To

The Managing Director,
M/s NAVAMANI MINES PRIVATE LIMITED,
Sl no.19/1c,20/1b2 & 21/2, sivayam north village,krishnarayapuram taluk,karur district,
Krishnarayapuram Taluk,
Karur District
Pin: 639120

- Copy to
1. The MS/JCEE/DEE
 2. The BMS section